

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:600
ANSWERED ON:13.08.2012
REHABILITATION OF BEGGARS
Kumar Shri Vishwa Mohan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there has been an increase in beggars in various parts of the country especially in large cities;
- (b) if so, the database prepared in this regard;
- (c) whether anti-begging act is being implemented strictly in the country;
- (d) if so, the reasons for the failure of the efforts made so far; and
- (e) the details of the States which have enacted law and rehabilitate beggars?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

- (a) & (b): At present, there is no reliable and authentic data on beggars in the country.
- (c) & (d): As per available information, 20 States and 2 Union Territories have enacted anti-beggary laws. The Central Government has requested State Governments and UT Administrations to effectively implement their existing anti-beggary laws.
- (e): The States and Union Territories having anti-beggary laws are shown in the Annexure. Shelter homes/ institutions for beggars are functioning in Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, Uttarakhand, West Bengal and Delhi.